

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8958-8959/2011

[Arising out of impugned final judgment and order dated 30-07-2010 in FAO No. 38/2010 30-07-2010 in CM No. 691/2010 passed by the High Court of Delhi at New Delhi]

SMT. RAKESH BALA ANEJA . & ORS.

Petitioner(s)

VERSUS

SMT. SUSHIL BAJAJ

Respondent(s)

IA No. 13/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 11/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 9/2012 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS
IA No. 5/2011 - APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH

SLP(C) No. 8599/2011 (XI)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA 3/2011

FOR ON IA 34686/2011

FOR [PERMISSION TO FILE ANNEXURES] ON IA 4/2011

IA No. 4/2011 - PERMISSION TO FILE ANNEXURES

IA No. 3/2011 - PERMISSION TO FILE ANNEXURES)

Date : 11-12-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Charu Mathur, AOR
Ms. Shriya Maini, AOR

For Respondent(s) Mr. Vikas Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of Ms. Shriya Maini, learned Advocate-on-Record that there is a bereavement in the family, list these matters next week.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)